

ITEM NO.20

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).10158-10160/2019

(Arising out of impugned final judgment and order dated 11-02-2019 in CRA No. 4905/2015 11-02-2019 in CRA No. 4908/2015 11-02-2019 in CRA No. 5651/2015 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

GYANENDRA, ETC.

Respondent(s)

(FOR ADMISSION and IA No.170118/2019-EXEMPTION FROM FILING O.T. and IA No.178658/2019-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 04-11-2022 These petitions were called on for hearing today.
CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Ardhendumauli Kr. Prasad, AAG
 Mr. Sarvesh Singh Baghel, AOR

For Respondent(s) Caveator-in-person, AOR

Mrs.Tanuj Bagga Sharma, AOR
Mr. M.K. Ravi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission To appear And argue in person is granted.

Special leave to appeals is granted.

Let the appeals be listed for disposal in February, 2023.

Issue notice.

Mr. Satveer Singh, respondent-in-person accept notice.

As prayed, learned counsel for the appellant shall serve the copy of the petition to the concerned respondents, in addition to the learned counsel for the respondents.

The Trial Court/High Court is directed to transmit the record in digitized form immediately. After receipt of the record, the same shall be shared with the concerned advocates.

The matter shall be disposed of on the next occasion.

(INDU MARWAH)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER